

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:4687

ANSWERED ON:23.04.2010

MONITORING OF WORKS UNDER RGGVY

Purkayastha Shri Kabindra;Singh Shri Bhupendra ;Singh Shri Dushyant;Thakor Shri Jagdish

Will the Minister of POWER be pleased to state:

- (a) the latest recommendations of the Inter-Ministerial Monitoring Committee regarding the progress of electrification works under the Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY);
- (b) whether the lack of proper vigilance, monitoring and funds under the RGGVY is hampering the electrification works in the country;
- (c) if so, the details thereof and the corrective measures taken or proposed to be taken by the Government in this regard;
- (d) whether any Detailed Project Reports from the various implementing agencies of State Governments in the country including Gujarat are pending for approval of the Rural Electrification Corporation Limited;
- (e) if so, the details thereof; and
- (f) the time by which the pending proposals are likely to be cleared?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI BHARATSINH SOLANKI)

- (a) : The last meeting of the Inter-Ministerial Monitoring Committee on RGGVY was held on 23.02.2010. The Monitoring Committee constituted by the Ministry of Power under the Chairmanship of Secretary (P), Government of India sanctions the projects, including revised cost estimates, monitor and review the implementation of the scheme in addition to issuing necessary guidelines from time to time for effective implementation of the scheme.
- (b) : No, Madam. The progress of RGGVY is periodically reviewed and monitored by REC and Ministry of Power. To ensure quality and proper supervision of rural electrification works, a three tier quality monitoring system has been introduced under XI Plan. There is no shortage of funds. Funds are released against sanctioned projects in installments based on the reported utilization of amount in the previous installment(s).
- (c) : Government has reviewed the working of Rajiv Gandhi Grameen Vidyutikaran Yojana and has taken the following steps for the effective implementation of the Yojana.
 - (i) Government of India has set up an inter-Ministerial Monitoring Committee which periodically meets to sanction projects and review progress of implementation.
 - (ii) States have been advised to set up district committees to monitor the progress of rural electrification works. All the states have notified formation of district committees.
 - (iii) The States have also been requested to hold monthly meeting under the Chairmanship of Chief Secretary to resolve the bottlenecks in implementation of RGGVY.
 - (iv) The Government of India as also Rural Electrification Corporation (REC), the nodal agency for RGGVY, conduct frequent review meetings with all the stakeholders; the concerned State Governments, state power utilities and implementing agencies for expeditious implementation of the scheme as per the agreed schedules.
 - (v) For speedier and effective implementation of projects, their execution has been taken up on turnkey basis.
 - (vi) To ensure qualitative execution of rural electrification works, a three tier quality control mechanism has been enforced under RGGVY.
 - (vii) Grant amount of BPL connection has been enhanced to Rs.2200/- in XI Plan from Rs.1500/- in X Plan.
 - (viii) To take care of the cost escalation, cost norms for village electrification have been revised upward in XI Plan projects as given below:

COST NORMS FOR VILLAGE ELECTRIFICATION

1. Electrification of un-electrified village Cost (Rs. in lakhs)

a In normal terrain 13

b In hilly, tribal, desert areas 18

(d) to (f) : Under RGGVY, 573 projects have been sanctioned so far covering 1,18,499 un/de-electrified villages and release of 2,46,45,017 BPL connections. The electrification works in 78,256 un/de-electrified villages have reportedly been completed and 1,00,97,026 BPL connections have reportedly been released as on 31.03.2010. Balance projects may be considered for sanction under Phase-II of RGGVY but the commencement of Phase-II is to be decided by the Government of India. No DPR of the State of Gujarat is pending for approval in REC.